

Considering aforesaid facts and circumstances of the case, I am inclined to grant the privilege of anticipatory bail to the petitioner. Hence, in the event of arrest by the police or surrender within a period of six weeks from the date of this order, the petitioner shall be released on bail on depositing Rs. 10,000/- by way of demand draft drawn in favour of the victim choukidar- Ram Kumar Paswan as ad interim victim compensation and furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of learned J.M., 1st class, Hazaribag in connection with Chouparan P.S. Case No. 204 of 2018 subject to the condition that the petitioner will co-operate with the Investigation of the case and will appear before the Investigating Officer as and when noticed by him and will submit mobile number and photocopy of Aadhar card at the time of surrender in the court below with an undertaking not to change mobile number during the pendency of the case and also with condition that the petitioner will not annoy or disturb the informant or any of his family members in any manner during the pendency of the case and along with the other conditions laid down under section 438 (2) Cr. P.C.

In case of depositing aforesaid demand draft by the petitioner, learned court below is directed to issue notice to the victim choukidar -Ram Kumar Paswan and release the demand draft in his favour on proper identification forthwith.

(Anil Kumar Choudhary, J.)